

Implementation of HSRP and ATRP

2396. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has issued any guidelines regarding implementation of the rules of High Security Registration Plates (HSRP) and Anti Theft Registration Plates (ATRP) to the Ministry of Road Transport and Highways and States/ Union Territories keeping in view the recent terrorist attacks;

(b) the details of the above rules; and

(c) the status of their implementation so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) As per available information, the Ministry of Road Transport and Highways had amended rule 50 of the Central Motor Vehicles Rules (CMVR), 1989 on 28th March, 2001 to prescribe fitment of High Security Registration Plates (HSRP) in all categories of new and in-use motor vehicles. The existing number plates used on motor vehicles are not uniform, they are not retro-reflective, and they can be easily replaced and replicated. The use of stolen vehicles with fake number plates in criminal/terrorist activities cannot also be ruled out. As per the rules, the new plates would contain certain security features such as use of Chromium hologram and retro-reflective film, alpha-numeric laser numbering, embossing of registration number on the plates, use of tamper proof snap lock to fit the rear registration plate etc. to make them tamper proof.

The role of Central Government was to notify the standards and specifications of High Security Registration Plates, notify the testing agencies that are to test the plates and give type approval to vendors based on the above specifications and to notify the date of implementation. All these had been done in time. Implementation of the scheme in accordance with the rules framed by the Central Government was the responsibility of the States/U.T. The States were also to select the vendors from among those who had been given Type Approval certificate by the authorized testing agencies under Central Motor Vehicles Rules, 1989. As on date 18 vendors have obtained type approval from the authorized testing agencies.

As per available information, the scheme has been implemented by Meghalaya, Sikkim and Goa only.

Assistance to Rajasthan for development of Indo-Pak border

†2397. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.